

ITEM NO.10

Court 5 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).172/2021

RADHAKANTA TRIPATHY

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.18272/2021-PERMISSION TO APPEAR AND ARGUE
IN PERSON.)

Date : 09-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing Petitioner-in-person Court made the following
O R D E R

Permission to appear and argue in person is
allowed.

In view of the subsequent event of appointment
of Chairman and Members, this petition has become
infructuous.

The writ petition is, accordingly, dismissed as
having become infructuous. Pending application(s), if
any, shall stand disposed of.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master